

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 123/TL/2012**

**Sub: Application under Section 14 (a) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 with respect to transmission licence to Torrent Energy Limited.**

Date of hearing : 14.8.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri M.Deena Dayalan, Member

Petitioner : Torrent Energy Limited, Ahmedabad

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Sitesh Mukherjee, Advocate for the petitioner  
Shri Sakya Singha Chaudhuri, Advocate for the petitioner  
Shri Ankit Prasoon, Advocate for the petitioner  
Shri T.P.Vijaysarathy, TEL  
Shri R.S.Negi, TEL  
Shri K.Srinivas, TEL  
Shri Anand K. Ganesan, Advocate for GUVNL  
Shri Ravinder Gupta, CEA  
Miss Manju Gupta, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the reply filed by the Gujarat Urja Vikas Nigam Limited was received on 13.8.2012. He accordingly, requested for one week time to file rejoinder to the reply of Gujarat Urja Vikas Nigam Limited.

2. The Commission directed the petitioner to file rejoinder, on affidavit, with advance copy to the Gujarat Urja Vikas Nigam Limited, latest by 30.8.2012.

3. The petitioner shall be listed for hearing on 11.9.2012.

**By the order of the Commission**

**SD/-  
(T. Rout)  
Joint Chief (Law)**